

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 1935 of 2020

Manoj Purty @ Mogo Purty..... **Petitioner(s)**  
Versus  
State of Jharkhand..... **Opp. Party(s)**

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Coram: The Hon'ble Mr. Justice Ananda Sen  
Through:-Video Conferencing

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For the petitioner : Mr. Anjani Kumar, Advocate.  
For the State : Mr. Ramesh Kumar, A.P.P.  
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2/26.06.2020 The lawyers have no objection with regard to the proceeding, which has been held through video conferencing today at 10.30 A.M. They have no complaint in respect to the audio and video clarity and quality.

Heard learned counsel for the petitioner and learned A.P.P. for the State.

This is a case where the petitioner is facing trial for the offence punishable on amongst Section 302 of the Indian Penal Code. Prayer for bail of this petitioner was earlier twice rejected by this Court on merits. Now, the petitioner has renewed his prayer for bail on the ground that two witnesses alongwith informant, remained to be examined in this case since long and in January, 2020 the court has issuedailable warrant of arrest to the witnesses but till date the informant has not been examined.

Since the prayer for bail of this petitioner was earlier twice rejected by this Court on merits and he is facing trial for the offence punishable under Section 302 IPC, I am not inclined to reconsider the prayer for bail of this petitioner. Accordingly, the same is hereby rejected again.

However, the trial court is directed to take all steps and direct the I.O. to produce the witnesses once the recording of the evidence starts. This case will be taken on day to day basis so that the trial can be concluded.

The trial court is further directed to take all steps for procuring the attendance of the remaining witnesses in terms of the order passed by this Court in B.A. No. 8268 of 2018.

This application thus, stands dismissed.

(Ananda Sen, J)